

# **REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**Sixth Lok Sabha**

**Thirty Fifth Report**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**1979**

on 15.7.79

Presented on 11.7.79.  
The Report could not be adopted due to adjournment of the House on 16 sine die and subsequently dissolution of the House on 29.8.79

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

### THIRTY-FIFTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fifth Report.

2. The Committee met on 10 July, 1979 for—

I. Examination of the Constitution (Amendment) Bill, 1979 (*Insertion of Part IX*) by Dr. Ramji Singh under Rule 294(1)(a) of the Rules of Procedure.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure

III. Reconsideration of the classification of the following Bills:—

- (1) The Anti-Hijacking Bill, 1979 by Shri Yadvendra Dutt.
- (2) The Provisional Collection of Taxes (Amendment) Bill, 1979 (*Amendment of sections 4 and 5*) by Shri Hari Vishnu Kamath.
- (3) The Saraswati Mahal Library Bill, 1979 by Shri O. V. Alagesan.
- (4) The Natural Calamities Mitigation Commission Bill, 1978 by Shri P. Rajagopal Naidu.

#### *Examination of Constitution (Amendment) Bill*

3. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

#### *Findings of the Committee*

The Constitution (Amendment) Bill, 1979 (*Insertion of Part IX*) by Dr. Ramji Singh.

The Bill seeks to insert a new Part IX in the Constitution with a view to provide for establishment of village panchayats and councils at various levels for local-self-governments and for that purpose empowers the State Legislatures to make law and rules thereunder so as to give a mandate to article 40 of the Directive Principles enshrined in Part IV of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the *Appendix* be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 4 of the *Appendix*.

*Reconsideration of the classification of Bills*

5. The Committee then considered the requests of Sarvashri Yadvendra Dutt, Hari Vishnu Kamath, O. V. Alagesan and P. Rajagopal Naidu to reconsider their earlier decisions (*vide* Thirty-fourth, Thirty-third and Thirtieth Reports respectively) regarding classification of the following Bills:—

- (1) The Anti-Hijacking Bill, 1979 by Shri Yadvendra Dutt.
- (2) The Provisional Collection of Taxes (Amendment) Bill, 1979 (*Amendment of sections 4 and 5*) by Shri Hari Vishnu Kamath.
- (3) The Saraswati Mahal Library Bill, 1979 by Shri O. V. Alagesan.
- (4) The Natural Calanities Mitigation Commission Bill, 1978 by Shri P. Rajagopal Naidu.

On reconsideration, the Committee recommend that all the above four Bills may be placed in category 'A'.

*Recommendations*

6. The Committee recommend that—

- (i) Dr. Ramji Singh be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the *Appendix*, be agreed to by the House; and
- (iii) the reclassification of the Bills, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI:

July 10, 1979.

Asadha 19, 1901 (Saka).

**GODEY MURAHARI,**

*Chairman,*

*Committee on Private Members'  
Bills and Resolutions.*

## APPENDIX

S. No.	Name of the Bill and the Member-in-Charge	Bill No.	Time recommended by the Committee	Category recommended
1	2	3	4	5
1.	The Customs, Gold (Control) and Foreign Exchange Regulation (Amendment) Bill, 1979 by Shri Manohar Lal.	69 of 1979	2 hours	B
2.	The Cigarettes (Regulation of Production, Supply and Distribution) Amendment Bill, 1979 (Substitution of section 5, etc.) by Dr. Lalchandar Pandey.	65 of 1979	2 hours	B
3.	The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1979 (Amendment of section 1) by Shri P. Rangopala Naidu.	73 of 1979	2 hours	B
4.	The Constitution (Amendment) Bill, 1979 (Amendment of article 334) by Shri Ram Vilas Patwari.	68 of 1979	2 hours	B
5.	The Constitution (Amendment) Bill, 1979 (Incorporation of new Part XIII A) by Shri Haribehar Bihadur.	70 of 1979	2 hours	B
6.	The Abolition of Capital Punishment Bill, 1979 by Prof. P. G. Mavalankar.	72 of 1979	2 hours	B